

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 19

IA 4865/2023 (NEW IA) in C.P. (IB)/2889(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES: **KOTAK MAHINDRA BANK VS GUPTA**
SYNTHETICS LTD

Section 434 & 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 4865/2023

- 1) Mr. Rohit Gupta, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant, Kotak Mahindra Bank Limited and the limited prayer in this is for urgent listing and expeditious hearing of the Interlocutory Application bearing IA No. 2228 of 2020.
- 3) It is to be noted that the above numbered Interlocutory Application is already heard and reserved for Orders on 13.10.2023 and the purpose for which the present Interlocutory Application has been filed is fulfilled.

4) Hence, the present Interlocutory Application bearing IA No. 4865 of 2023, is disposed of as becomes infructuous. There would however be no order as to costs.

File be consigned to record.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**